

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 126
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India Ltd. Applicant/petitioner
v.
Harvest Hotels and Services Apartments Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 26.09.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP/Applicant: Mr. Ayush Beotra, Adv.

ORDER

Mr. Chander Mohan Sahni one of the Ex-directors present today i.e. 26.09.2019. Learned counsel for both the Ex-directors.

Learned Counsel for the respondent states that the second list which is given to them by IRP with respect to the supply of documents/information has already been supplied to Interim Resolution Professional. Let the IRP consider the same documents. Learned counsel for the respondent is directed to file the compliance affidavit within two weeks.

List for further consideration on 12.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)